

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 04 of 2021**

**In the matter of:**

**Pani Logistics, through its sole proprietor, Ms. Kiran M. Jain** **....Appellant**

**Vs.**

**Sona Alloys Pvt. Ltd. Through its Resolution Professional, Mr. Vikas G Jain & Ors.** **....Respondents**

**Present:**

**Appellant: Ms. Lakshmy Iyengar, Mr. Manoj Raikar, Mr. Mukesh Jain, Ms. Vishakha Gupta, Advocates.**

**ORDER**

**(Through Virtual Mode)**

**06.01.2021:** Aggrieved of rejection of Appellant's prayer for consolidation of the Corporate Debtor with Respondent Nos. 2 to 6 on the ground that these entities are not group companies, Appellant- 'Pani Logistics' has filed the instant appeal assailing the impugned order dated 4<sup>th</sup> December, 2020, *inter alia* on the ground of commonality besides ignoring of recommendation of the Insolvency and Bankruptcy Board of India by the Adjudicating Authority (National Company Law Tribunal), Ahmedabad Bench, Ahmedabad, Court-2.

Issue notice upon Respondents. Appellant to provide mobile Nos./ e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed during the course of the day.

Contd/-.....

List the appeal 'for admission (after notice)' on 27<sup>th</sup> January, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

*AR/g*